

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**FRIDAY, THE THIRD DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 4 OF 2025**

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 16/12/2024 in W.P No. 7258 of 2021 on the file of the High Court.

**Between:**

1. Y. Narasimha, S/o. Bendaiah, Aged 54 years, Occu. Fisherman, Member Fisherman Cooperative Society Thudukurthy, R/o. Thudukurthy, Nagarkarnool Mandal and District.
2. G. Ramulu, S/o. Pullaiah, Aged 56 years, Occu. Fisherman, Member Fisherman Cooperative Society Thudukurthy, R/o. Thudukurthy, Nagarkarnool Mandal and District
3. Y. Kurumaiah, S/o. Bendaiah, Aged 56 years, Occu. Fisherman, Member Fisherman Cooperative Society Thudukurthy, R/o. Thudukurthy, Nagarkarnool Mandal and District

**...APPELLANTS**

**AND**

1. State of Telangana, Rep. by its Principal Secretary Animal Husbandary, Dairy and Fisheries (F.II) Department BRKR Bhavan presently Secretariate Building, Hyderabad.
2. The Commissioner of Fisheries, Rd Number 4, Shantinagar Colony, Masab Tank, Hyderabad, Telangana 500457.
3. The District Fisheries Officer (DFO), Nagarkarnool Town and District - 509209.
4. The State Cooperative Election Authority, Gruhakalpa Building, Nampally - Hyderabad - 500001.
5. The Fishermen Cooperative Society, Represented by its President, Thudukurthy Village Nagarkarnool Mandal and District - 509235

**...RESPONDENTS**

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim interim STAY of all further proceedings in view of the Judgment dated 16.12.2024 passed in W.P. No. 7258 of 2024 by suspending the same pending disposal of the writ appeal

**Counsel for the Appellants: SRI VEMUGANTI MAHESH KUMAR**

**Counsel for the Respondent Nos.1 to 3: SRI G. KIRAN KUMAR,  
GP FOR FISHERIES**

**Counsel for the Respondent Nos.4 & 5: ----**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.4 of 2025**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vemuganti Mahesh Kumar, learned counsel for the appellants.

Mr. G.Kiran Kumar, learned Government Pleader for Fisheries for respondent Nos.1 to 3.

2. This intra court appeal is directed against an order dated 16.12.2024 passed by learned Single Judge in W.P.No.7258 of 2021, by which writ petition has been disposed of on the basis of submissions made by learned counsel for the parties. In other words, the aforesaid order is passed in view of consent given by learned counsel for the parties.

3. Therefore, no intra court appeal lies against the aforesaid order.

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4. At this stage, learned counsel for the appellants seeks leave of this Court to withdraw the appeal with the liberty to file review petition before the learned Single Judge.

5. In view of aforesaid submission, the appeal is disposed of in terms of the liberty as prayed for.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**Sd/- K. SHYLESI  
DEPUTY REGISTRAR**

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**SECTION OFFICER**

To,

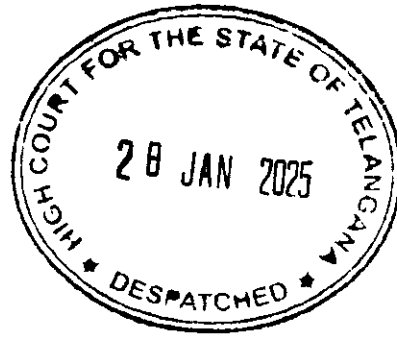
1. One CC to SRI VEMUGANTI MAHESH KUMAR, Advocate [OPUC]
2. Two CCs to GP for FISHERIES, High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CD Copies

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MP



**HIGH COURT**

**DATED:03/01/2025**



**JUDGMENT**

**WA.No.4 of 2025**

**DISPOSING OF THE WRIT APPEAL  
WITHOUT COSTS**

⑥  
18/01/25  
bx